# GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

### UNSTARRED QUESTION NO:165 ANSWERED ON:05.08.2013 PRIVATE PLACEMENT AGENCIES Choudhary Shri Harish;Jaiswal Shri Gorakh Prasad ;Khaire Shri Chandrakant Bhaurao;Rajaram Shri Wakchaure Bhausaheb

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it has come to the notice of the Government that several placement agencies functioning in the country particularly in the metro cities are allegedly extracting money from the unemployed persons in the name of registration fees or providing employment to them;

(b) if so, the details thereof along with the number of complaints received and the action taken against such placement agencies during the last three years and the current year;

(c) the details of mechanism through which such unregistered placement agencies are being monitored; and

(d) the success achieved in this regard during the said period, year-wise?

# Answer

#### MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) &(b) It is in the notice of the government that placement agencies are taking money from the job- seekers for linking them with possible opportunities. The complaints in this regard are generally sent to the State governments as they have the primary responsibility of acting on such complaints.

(c) Ministry of Labour & Employment has issued guidelines on 30.10.2003 to the State Governments and Union Territory (UT) Administrations to consider regulation of the functioning of Private Placement Agencies. States & UTs have been asked by the Ministry in October 2010 to register placement agencies providing domestic workers specifically under Shops & Establishments Act.

(d) It is not possible to quantify success of the efforts made by States & UTs in this regard.